

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 113
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 08.04.2021

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYSTHA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):-

Ms. Shreya Kohli, Adv.

For the respondent

Mr. Adarsh Tripathi, Adv.

ORDER

Learned counsels for the parties make a joint statement that the parties are in process of settlement and seek time to complete the process.

By consent, adjourned to 20.05.2021.

-sd-

(SUMITA PURKAYSTHA)
MEMBER (TECHNICAL)

-sd-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)